

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-462(PB)/2022

IN THE MATTER OF:

Girish Luthra and Ors. ... Applicant/Petitioner
Vs
Cosmos Infra Engineering (India) Private ... Respondent
Limited

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 12.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Daizy Chawla, Mr. Vijaya Singh, Mr. Jatin Kapoor
in IA-3078 & 3117 & 3119 of 2024.
For Respondent : Mr. Manish Paliwal, Adv. in IA-3117/2024 for R-36, 38,
39, 40 and 41
Mr. Karan Malhotra, Mr. Ayush Pratap Singh, Mr.
Parish Mishra, Advs. in IA-3117

ORDER

New IA-3078/2024

1st Progress Report filed by Respondent Company is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3078/2024 stands **disposed of**.

New IA-3117/2024 and New IA-3119/2024

Notice of the applications be issued to the respondent(s)/non-applicant(s) subject to the maintainability of the application.

List the matter on **27.08.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)